

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO. 372/2001
IN
O.A.NO.2292/2000

Monday, this the 24th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Brijeshwar Singh Rana
Charge GR.II (Tec/Mech),
Ordnance Factory
Murad Nagar, Distt. Ghaziabad (UP)
Resident of:
Flat No.61, Plot No.6
Sector-14, Maheshwari Apartment
Prashant Vihar, Rohini
Delhi-34.

..Petitioner
(By Advocate: Shri K.L. Bhandula)

Versus

1. Shri S.K.Mohanty,
Chairman & Director General
Ordnance Factory Board,
Ministry of Defence,
Government of India
10-A, Auckland Road,
Calcutta-700001.

...Respondent
(By Advocate: Shri Jaspal, learned proxy counsel for
Shri V.S.R. Krishna)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J):-

Shri Jaspal, learned proxy counsel for the respondents has merely sought an adjournment.

2. Shri K.L. Bhandula, learned counsel, has been heard at length further to our order dated 20.9.2001 in CP 372/2001. His main contention is that the order dated 13.8.2001 issued by the respondents dealing with his representation dated 26.7.2000 is not in compliance with the Tribunal's order dated 11.5.2001. He has submitted firstly that the order dated 13.8.2001 is not a reasoned and a speaking order to

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which we are unable to agree. Secondly, he has submitted that the respondents cannot come to a finding that the matter is subjudice when, according to him, even before admission, the Tribunal had disposed of OA No.2292/2000 by order dated 11th May, 2001.

3. As mentioned above, vide our order dated 20.9.2001 we had found no good grounds in the circumstances of the case to continue the Contempt Petition as no willful or contumacious disobedience of the Tribunal's order is seen. However, as admitted by Shri K.L. Bhandula, learned counsel that he had wrongly noted the date in his diary as 28.9.2001. We had listed the case for being spoken to today and we have fully heard the learned counsel.

4. In the circumstances of the case, we reiterate our order dated 20th September, 2001. Accordingly, Contempt Petition No. 372/2001 is dismissed and notice issued to the alleged contemnor is discharged. File be consigned to the record room.

S.A.T. Rizvi
(S.A.T. RIZVI)
MEMBER (A)

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)

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